

NOTIFICATIONS UNDER CUSTOMS ACT, EMERGENCY RISKS (GOODS) INSURANCE ACT, EMERGENCY RISKS (FACILITIES) ACT, ESTATE DUTY (THIRD AMENDMENT) RULES, INCOME-TAX (AMENDMENT) RULES, ANNUAL REPORT AND AUDITED ACCOUNTS OF LIFE INSURANCE CORPORATION

Shri Rameshwar Sahu: I beg to lay on the Table:

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(i) G.S.R. 1801 dated the 19th December, 1964.

(ii) G.S.R. 1802 dated the 19th December, 1964.

[Placed in Library, see No. LT-3768/65].

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1782 dated the 14th December, 1964.

(ii) G.S.R. 1783 dated the 14th December, 1964.

(iii) G.S.R. 1784 dated the 14th December, 1964.

(iv) G.S.R. 1785 dated the 14th December, 1964.

(v) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1964, published in Notification No. G.S.R. 1803 dated the 19th December, 1964.

(vi) G.S.R. 1827 dated the 26th December, 1964

(vii) G.S.R. 1841 dated the 23rd December, 1964.

(viii) G.S.R. 1853 dated the 30th December, 1964.

(ix) G.S.R. 1854 dated the 30th December, 1964.

(x) G.S.R. 1855 dated the 30th December, 1964.

(xi) G.S.R. 1856 dated the 30th December, 1964.

(xii) G.S.R. 1857 dated the 30th December, 1964.

(xiii) G.S.R. 33 dated the 1st January, 1965.

(xiv) G.S.R. 34 dated the 1st January, 1965.

(xv) G.S.R. 35 dated the 1st January, 1965.

(xvi) G.S.R. 36 dated the 1st January, 1965.

[Placed in Library, see No. LT-3769/65].

- (3) a copy each of the following Notification under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962:—

(i) S.O. 4389 dated the 28th December, 1964.

(ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1964, published in Notification No. S.O. 4391 dated the 23th December, 1964.

[Placed in Library, see No. LT-3770/65].

- (4) a copy each of the following Notifications under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962:—

(i) S.O. 4390 dated the 28th December, 1964.

(ii) The Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1964, published in Notification No. S.O. 4392 dated the 28th December, 1964.

[Placed in Library, see No. LT-3771/65].

[Shri Rameshwar Sahu]

(5) a copy each of the following papers:—

- (i) The Estate Duty (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1810 dated the 17th December, 1964, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

[Placed in Library, see No. LT-3772/65].

- (ii) The Income-tax (amendment) Rules 1965, published in Notification No. S.O. 169 dated the 5th January, 1965, under section 296 of the Income Tax Act, 1961.

[Placed in Library, see No. LT-3773/65].

- (iii) Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library, see No. LT-3774/65].

12.23 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th February, 1965, has passed the following motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Banaras Hindu

University (Amendment) Bill, 1964:—

Motion

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Banaras Hindu University Act, 1915 be extended upto the first day of the Fifty-third Session of the Rajya Sabha."

12.24 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTYFIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.24½ hrs.

STATEMENT RE: PL 480 FOOD SHIPMENT ARRIVALS

The Minister of Food and Agriculture (Shri C. Subramaniam): Owing to the strike of long shoremens in the East Coast and Gulf Ports of the United States since the 11th of January 1965, shipments of PL 480 wheat to India have been affected. Though the strike has been called off in some of the East Coast Ports, it still continues in the Gulf Ports from which the bulk of our shipments take place. In consequence, there will be a shortfall in the arrivals of wheat especially during the month of March. The U.S. Government, taking note of our difficulties, have been very helpful in arranging, to the extent possible, the shipments of wheat from Ports which are not strike-bound and have also suggested the diversion of PL 480 wheat shipments destined for other countries. Whilst these alternative sources of supply are being explored,